

¼ITEM NO.19

COURT NO.4 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
22369/2016

(Arising out of impugned final judgment and order dated 08/07/2016
in SAD No. 428/2016 passed by the High Court Of Judicature at
Allahabad)

OM PRAKASH

Petitioner(s)

VERSUS

STATE OF U.P AND ORS.

Respondent(s)

I.A. 1/2016(with c/delay in filing slp)

Date : 09/12/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Ali Qambar Zaidi,Adv.

Mr. Satya Mitra,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

[O.P. SHARMA]

[RAJINDER KAUR]

AR-CUM-PS COURT MASTER